

ASSAM ACT XX OF 1948

THE ASSAM NEW MOTOR CARS (CONTROL OF COMMERCIAL SALES) (AMENDMENT) ACT, 1948

(Passed by the Assembly)

[Received the assent of the Governor on the 21st October, 1948]

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An

Act to amend the Assam New Motor Cars (Control of Commercial Sales) Act, 1948

preamble

WHEREAS it is expedient to amend the Assam New Motor Cars (Control of Commercial Sales) Act, 1948, in the manner hereinafter appearing ;

It is hereby enacted as follows :—

Short title, extent, commencement and duration.

1. (1) This Act may be called the Assam New Motor Cars (Control of Commercial Sales) (Amendment) Act, 1948.

(2) It extends to the whole of Assam.

(3) It shall come into force at once and shall continue in force until the 31st day of March 1949.

Amendment of clause (b) of section 2 of the Assam New Motor Cars (Control of Commercial Sales) Act, 1948.

2. To clause (b) of section 2 of the Assam New Motor Cars (Control of Commercial Sales) Act, 1948, the following shall be added as a proviso, namely :—

‘ Provided further that no motor car of or below 10 H. P. shall be deemed to be a new motor car for the purposes of this Act. ’

[Price 1 anna or 2d.]